

2

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 17/7/NCLT/AHM/2017**

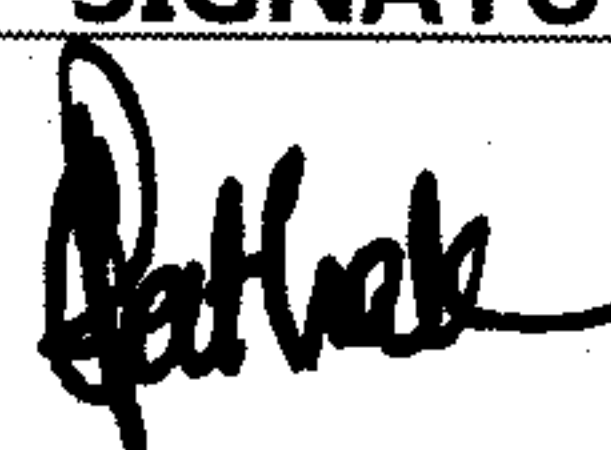
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.05.2017**

Name of the Company: State Bank of India, Colombo  
V/s.  
Western Refrigeration Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy  
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Mr. Ameya Gokhale, Mr. Nirag Pathak i/b Shri. Anand Mangaldas	Advocate	Financial Creditor	
2.	Sr. Adv. Manish Bhatt Krina Parekh	Advocate Advocate	Corporate Debtor	} K.R. Parekh.

**ORDER**

Learned Advocate Mr. Amaya Gokhale with Learned Advocate Mr. Nirag Pathak present for Financial Creditor/ Petitioner. Learned Senior Advocate Mr. M R Bhatt with Learned Advocate Ms. Kreena Parekh i/b Learned Advocate Mr. Arjun Sheth present for Respondent/ Corporate Debtor.


Material papers relating to proceedings in OA 243/2013 before DRT -III, Mumbai filed.

Copy of the plaint relating the proceedings pending before Colombo High Court filed.

Heard arguments of Learned Counsel for Petitioner and Learned Counsel for Respondent.

Learned Counsel for Petitioner filed written arguments along with statement of accounts of HIP Ltd maintained by State Bank of India.

For orders on 26.05.2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 19<sup>th</sup> day of May, 2017.